

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

Jaipur Bench, Jaipur

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Date of order: 7-3-1996

RA No. 31/95 (OA No. 5/91)

Madan Gopal Dangayech .. Petitioner

Versus

Union of India and others .. Respondents

None present for the Petitioner

Mr. Manish Bhandari, Counsel for the Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE-CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

This is a Review Petition under Rule 17 of the Central Administrative Tribunals (Procedure) Rules, 1987, challenging the decision in OA No. 5/91 dated 5-10-1994.

2. None is present for the Petitioner. We have heard Shri Manish Bhandari, learned counsel for the respondents and have carefully gone through the record.

3. The grounds for review as stated in this petition do not fall within the scope of order XLVII Rule 1 of the Code of Civil Procedure. We do not find anything wrong with the impugned decision. There are no grounds justifying a review of the same. This Review Petition is, therefore, dismissed.

(O.P.Sharma)

Administrative Member

Gopal Krishna  
(Gopal Krishna)  
Vice-Chairman